



HIGH COURT OF MADHYA PRADESH
BENCH AT INDORE

FORM - 'D'
REJECTION ORDER
[See Rule 4(2)]

No. RTIA/ADDL.REG.-HCIND/ 1739

Indore, Dated 30th June, 2014

From:

The Additional Registrar,
State Public Information Officer,
High Court of M.P., Bench at Indore.

To,

Mr. T. Narayana Rao,
President, Citizens Association Against Corruption,
(Regd. No. 89/2012),
H.No.10-100, New Gaddiannaram,
Hyderabad – 500 060 (A.P.).

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Please refer to your application dated 25/06/2014 (Inwarded on 30/06/2014) registered at our I.D. No.15/2014-15 addressed to the undersigned regarding supply of information under Right to Information Act, 2005 in which you have applied for providing information as to "(i) Copy of the order appointing the PIO and the direction issued to him under section 4(a), (ii) Copy of the publication under section 4(b), (iii) Copy of the LTC Rules & eligibility of mode and class of travel of Hon'ble Judges/Chairman/Vice Chairman/Members in r/o your court, (iv) Copy of the order authorizing the courts to fix their own fee instead of the fee prescribed under Rule 3 & 4 of RTI (Regulation of fee and cost) Rules 2005 prescribed by DOPT in F No.34012/8(s)/2005-Estt(B) dated 16th September 2005 & (v) details of LTC Bills processed under your control during last five years in the format at page 2 in r/o the Hon'ble Judges/Chairman/Vice Chairman/Members", and this is to inform in this regard that your application can not be entertained due to following reasons:-

- I. Hon'ble the Competent Authority of High Court of M.P. has framed 'High Court of M.P. (Right to Information) Rules 2006' under Section 28(1) of the Right to Information Act, 2005. In accordance with the provisions of Rule 7(1) of the said Rules 2006 *ibid*, a citizen /applicant is required to pay fee of **Rs. 50/- in the form of non-judicial stamp or Treasury Challan, pasted with self-attested photograph** (in original) of the applicant on Form 'A' and **you failed to furnish the fee in the form of non-judicial stamp or Treasury Challan, therefore, your application can not be entertained.**
- II. Hon'ble the Competent Authority of High Court of M. P. has framed "High Court of M. P. (Right to Information) Rules 2006" under Section 28(1) of the Right to Information Act, 2005. **As per Rule 3(2) of the High Court of M. P. (Right to Information) Rules, 2006, every application is required to be made for one particular item of information only.**
Therefore, your request for providing so many items of information can not be acted until proportionate number of applications are made with the required fee of Rs. 50/- per application.
- III. Moreover, the High Court of Madhya Pradesh, Indore Bench does not maintain the statistics in the desired format and therefore, the information, as prayed in Item No.2, cannot be culled from the other data.

Further, your kind attention is invited towards the Circular No.F-11-24/2008/ RTI/1-9 Bhopal, dated 17/11/2011 issued by the General Administration Department (Right to Information Cell), Ministry, Govt. of M.P., Bhopal as adopted by the High Court of M.P. vide Endorsement No.C/3469 dated 27/04/2012 fixing guidelines for all the stake holders under R.T.I. Act, 2005.

Looking to the nature of information sought by you, the same may be made available by the State Public Information Officer posted at Principal Seat of High Court of M.P., Jabalpur, as per "High Court of M.P. (Right to Information) Rules, 2006".

You are requested to have access on the official website www.mphc.in of High Court of M.P., Jabalpur for the relevant information pertaining to High Court of M.P. under R.T.I. Act, 2005.

As per Section 19 of the Right to Information Act 2005, you may file an appeal to the Appellate Authority (Principal Registrar, High Court of M.P. Indore Bench) within 30 days of the issue of this order.


(A.V. MANDLOI)

ADDITIONAL REGISTRAR
STATE PUBLIC INFORMATION OFFICER
HIGH COURT OF M.P., BENCH AT INDORE